

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1294

TO BE ANSWERED ON WEDNESDAY, 23rd NOVEMBER, 2016

e-POSTAL BALLOTS

1294. SHRI MANOJ TIWARI:
SHRI CHANDRA PRAKASH JOSHI:
DR. RATNA DE. (NAG):

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry has proposed any "Amendment to Conduct of election Rules 1961" regarding e-postal ballots in the near future;
- (b) if so, the details thereof, and
- (c) if not, the reasons therefor ?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS
AND INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) to (c): Rule 23 of the Conduct of Election Rules, 1961 has been amended on 21st October, 2016 providing that the postal ballot paper may be transmitted by the Returning Officer by such electronic means as may be specified by the Election Commission for Defence Personnel and other service voters as mentioned in section 20 (8) of the Representation of the People Act, 1950.